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EXTRAORDINARY

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(PAUSA 9, 1947 SAKA)

PUNJAB VIDHAN SABHA SECRETARIAT

NOTIFICATION

The 30th December, 2025

No. 29-PLA-2025/67.- The Punjab Land Revenue (Amendment) Bill, 2025 is hereby published for general information under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly):-

BILL NO.29-PLA-2025

THE PUNJAB LAND REVENUE (AMENDMENT) BILL, 2025

A

BILL

further to amend the Punjab Land Revenue Act, 1887.

Be it enacted by the Legislature of the State of Punjab in the Seventy-sixth Year of the Republic of India as follows:-

1. (1) This Act may be called the Punjab Land Revenue (Amendment) Act, 2025.	Short title and Commencement
(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.	

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Amendment in section 13 of Punjab Act XVII of 1887.

2. In the Punjab Land Revenue Act, 1887 (hereinafter referred to as the principal Act), in section 13, in sub-section (1), in the proviso,-

- (a) for clause (iii), the following clause shall be substituted, namely:-
 - (iii) no order of remand shall be passed by the appellate authority;"; and
- (b) Explanation under clause (iv) shall be omitted.

Amendment in section 15 of Punjab Act XVII of 1887.

3. In the principal Act, in section 15, in sub-section (1), in the proviso,-

- (i) in clause (c), at the end, the word "and" shall be omitted; and
- (ii) in clause (d), at the end, for the sign ".", the sign and word "; and" shall be substituted and thereafter, the following clause shall be added, namely:-

"(e) no review shall lie against any interim order."

Amendment in section 18 of Punjab Act XVII of 1887.

4. In the principal Act, in section 18, in sub-section (1),-

- (i) in clause (b), at the end, for the sign ":"; the sign "." shall be substituted; and
- (ii) the existing proviso shall be omitted.

Amendment in section 19 of Punjab Act XVII of 1887.

5. In the principal Act, in section 19, for sub-section (1), the following sub-section shall be substituted, namely:-

- (1) Except in the cases of uncontested mutations, a Revenue Officer may summon any person whose attendance he considers necessary for the purpose of any business before him as a Revenue Officer."

Amendment in section 31 of Punjab Act XVII of 1887.

6. In the principal Act, in section 31, after sub-section (2), the following sub-section shall be added, namely:-

- (3) Digitally signed land records and Revenue Court Orders shall be legally valid for all intents and purposes."

Amendment in section 46 of Punjab Act XVII of 1887.

7. In the principal Act, in section 46,-

- (i) in clause (d), at the end, the word "and" shall be omitted; and
- (ii) in clause (e), at the end, for the sign "." the sign and word "; and" shall be substituted, and thereafter, the following clause shall be added, namely:-

"(f) prescribing the form and manner enabling use of Aadhaar, Permanent Account Number or similar documents for authentication of identity of parties, for the purpose of authentication of identity of interested parties in the database, for collection and storage of information, in digital form, of the interested parties like name, mobile number, Aadhaar number, and name of parent and grandparent on whose name the land parcel exists or may exist."

8. In the principal Act, in section 117, at the end, for the sign ".", the sign ":" shall be substituted and thereafter, the following proviso shall be added, namely:-

"Provided that the mode of partition shall conform to the standard format and principles notified by the Financial Commissioner. Any deviation shall be permitted only through a speaking order recording the reasons for such deviation."

9. In the principal Act, in section 121, in sub-section (1), for the Explanation, the following shall be substituted, namely:-

"Explanation- (1) A partition shall be taken to be complete on an order passed under section 118.

(2) The limitation of sixty days from the date of order passed under section 118 shall start from the date when the copy of said order is uploaded on online platform as may be notified by the Financial Commissioner."

Amendment in section 117 of Punjab Act XVII of 1887.

Amendment in section 121 of Punjab Act XVII of 1887.

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STATEMENT OF OBJECTS AND REASONS

To expedite the disposal of court cases pending before the various revenue authorities, key amendments are proposed in the Punjab Land Revenue Act, 1887.

These amendments will help to avoid the wastage of time of the litigants. These would help in prevention of unnecessary harassment of summoning to non litigants. Further, these will provide sanctity to the digital record and digital signatures, which would result in citizen friendly digitized record keeping.

To give effect to the above Objectives, it is proposed to amend the Punjab Land Revenue Act, 1887.

HARDIP SINGH MUNDIAN,
Revenue, Rehabilitation &
Disaster Management
Minister, Punjab.

CHANDIGARH
THE 29TH DECEMBER, 2025

R.L. KHATANA,
SECRETARY.